

Spl. Electricity Case No. 45/2016

07.02.2022

E.O., S.I. Jatin Mohan of Bindhakota P.P., under P.S. Chabua is present.

The E.O. is examined regarding his report on NBWA and P & A issued against the accused Sri Abhijit Gohain.

On the basis of what the E.O. has stated in his statement, the report on NBWA and P & A stands proved. The Proclamation and the Order of Attachment are exhibited as Exhibit C-1/E.O and Exhibit C-2/E.O. respectively and the reports along with signatures of the E.O. as Exhibit C-1(1)/E.O. and Exhibit C-2(1)/E.O. respectively. The separate report of the E.O. along with his signature is exhibited as Exhibit C-3/E.O.

Considering the report on the P & A and the examination of the E.O., it is proved that the accused Abhijit Gohain has absconded and there is no immediate prospect of arresting him. Accordingly, the accused Sri Abhijit Gohain is declared as an absconder. The case against the accused be kept filed until the execution of the pending NBWA or until his surrender before the Court, whichever is earlier.


Addl. Sessions Judge

-cum-Special Judge,
Addl. District & Sessions Judge
Dibrugarh